

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 122

CP (IB) No. 62/Chd/Hry/2020

**IN THE MATTER OF:**

**Smart Fuel Private Limited**

**...Petitioner-Operational Creditor**

**Versus**

**Nannu Agro Private Limited**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Surya Kant Vyas proxy counsel for Mr.  
Siddharth Acharya, Advocate

**For the Respondent** : Mr. Gourav, Advocate

**ORDER**

It is pointed out by the Registry that the petition is not uploaded on the DMS portal. However, it is stated by Ld. proxy counsel appears on behalf of the petitioner that the same has been uploaded but he is unable to give the diary No. at this moment. Therefore, Ld. counsel for the petitioner is directed to check the status of the same before the Registry, so that effective proceeding can be taken up on the next date of hearing.

List on 09.05.2024 for arguments.

Sd/-

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**